

Davis Vs. California

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Court : US Supreme Court

Decided On : Mar-13-1967

Appeal No. : 386 U.S. 281

Appellant : Davis

Respondent : California

Judgement :

DAVIS v. CALIFORNIA - 386 U.S. 281 (1967)
U.S. Supreme Court Reports DAVIS v. CALIFORNIA, 386 U.S. 281 (1967) **386 U.S. 281**

DAVIS v. CALIFORNIA.
ON PETITION FOR WRIT OF CERTIORARI TO THE DISTRICT COURT OF APPEAL
OF CALIFORNIA, FIRST APPELLATE DISTRICT. No. 157, Misc.
Decided March 13, 1967.

Certiorari granted; vacated and remanded.

Petitioner pro se.

Thomas C. Lynch, Attorney General of California, and Edward P. O'Brien and James A. Aiello, Deputy Attorneys General, for respondent.

PER CURIAM.

The motion for leave to proceed in forma pauperis and the petition for a writ of certiorari are granted. The judgment is vacated and the case remanded for further consideration in light of Chapman v. California, ante, p. 18.

MR. JUSTICE STEWART would grant certiorari, vacate the judgment, and remand for reconsideration in light of the views stated in his opinion concurring in the result in Chapman v. California, ante, at 42.

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